SCHEDULE II

Fixed Fees

Article	Particulars.	Proper fee.
1	2	3
1.	(i) Petition in a suit under the Native Convert's Marriage Dissolution Act, 1866 (Central Act 21 of 1866).	¹ [Ten rupees]
	(ii) Petition, plaint or memorandum of appeal when presented to a Court under the Dissolution of Muslim Marriage Act, 1939 (Central Act 8 of 1939).	¹ [Twenty rupees]
	(iii) Petition under the Indian Divorce Act, 1869 (Central Act 4 of 1869) excluding petitions under section 44 of that Act, and every memorandum of appeal under section 55 of that Act.	¹ [Twenty rupees]
	(iv) Plaint or memorandum of appeal under the Parsi Marriage and Divorce Act, 1936 (Central Act 3 of 1936) or a counter-claim made under section 37 of that Act.	¹ [Twenty rupees]
	(v) Petition or memorandum of appeal under the Special Marriages Act, 1954 (Central Act 43 of 1954) or under the Hindu Marriages Act, 1955 (Central Act 23 of 1955).	¹ [Twenty rupees]
E	xplanation If in a petition or suit falling under any of these cl claim for damages, separate fee at the rates sp Schedule 1 shall be charged on the amount of dam	becified in Article 1
2.	Undertaking under section 49 of the Indian Divorce Act, 1869 (Central Act 4 of 1869).	One rupee
3.	Memorandum of appeal from an order inclusive of an order determining any question under section 47 or section 144 of the Code of Civil Procedure, 1908 (Central Act 5 of 1908) and not otherwise provided for when presented-	
	(i) to any Court other than the High Court or to any Executive Officer other than the Board of Revenue or Chief Executive Authority;	¹ [One rupee]
	 (ii) to the Board of Revenue or Chief Executive Authority; (iii) to the High Court from an order- (1) Where the order was passed by a Subordinate 	¹ [Two rupees]
	Court or other authority	
	Court or other authority.(a) if the order relates to a suit or proceeding the value of which exceeds one thousand rupees;	¹ [Ten rupees]
	(a) if the order relates to a suit or proceeding the	¹ [Ten rupees] ¹ [Five rupees]

¹ Substituted by section 2 of Rajasthan Act No. 26 of 1987, published in Rajasthan Gazette, Extraordinary, Part IV(A), dated 03-11-1987.

1	2	3
	(2) Where the appeal is from the judgment of a Single	
	Judge of High Court of Rajasthan under any law	
	for the time being in force-	
	(a) from an order passed in exercise of appellate	¹ [Ten rupees]
	jurisdiction;	
	(b) in any other case.	One hundred
		rupees.
	(3) Where the appeal is under section 45-B of the	One hundred
	Banking Companies Act, 1949 (Central Act 10 of	rupees.
	1949).	1
	(4) Where the appeal is under section 411 -A of the	Five rupees.
	Code of Criminal Procedure, 1898 (Central Act 5	
	of 1898).	
(i	y) to the State Government in pursuance of a statutory	¹ [Five rupees]
	right to appeal for which no court-fee is leviable	
	under any other enactment.	
4. M	emorandum of appeal under section 39 of the	
	rbitration Act, 1940 (Central Act 10 of 1940)-	
(i)	where the value for jurisdiction does not exceed Rs.	Fifteen rupees
	5,000;	_
(ii) in any other case.	One hundred
		rupees.
5. C	opy or translation of judgment order not being or having	
th	e force of a decree-	
W	hen such judgment or order is passed by any Civil	
	ourt other than the High Court or by the Presiding	
	fficer of any Revenue Court or office or by any other	
	burt or Judicial or Executive Authority-	
	•	10
	(a) if the amount or value of the subject-matter is fifty	¹ [One rupee]
	or less than fifty rupees;	100 0
	(b) if such amount or value exceeds fifty rupees;	¹ [One rupee]
W	hen such judgment or order is passed by the High	¹ [Two rupees]
	ourt.	- 1 3
	opy or translation of a judgment or order of a Criminal	¹ [One rupee]
	burt.	[one rupee]
	by of a decree or order having the force of a decree-	
	Then such decree or order is made by any court other	
	an the High Court, (a) if the amount or value of the subject-matter of the	¹ [One rupee]
	suit wherein such decree or order is made is fifty or	[One rupee]
	less than fifty rupees;	
	(b) if such amount or value exceeds fifty rupees;	¹ [Two rupees]
	Then such decree or order is made by the High Court.	Five rupees.
vv	nen such uccree of order is made by the flight court.	rive rupees.

¹ Substituted by section 2 of Rajasthan Act No. 26 of 1987, published in Rajasthan Gazette, Extraordinary, Part IV(A), dated 03-11-1987.

1	2	3
8.	Copy of any document liable to stamp duty under the Rajasthan Stamp Law (Adaptation) Act, 1952 (Rajasthan Act 7 of 1952), when left by any party to a suit or proceeding in place of the original withdrawn-	
	(a) when the stamp duty chargeable on the original does not exceed one rupee;	The amount of the duty chargeable on the original.
	(b) in any other case.	One rupee.
9.	Copy of any revenue or judicial proceeding or order not otherwise provided for by this Act or copy of any account, statement, report or the like taken out of any court or office of any public officer-	
	For every document.	¹ [One rupee].
10.	 (a) Application or petition presented under Chapter IV of the Motor Vehicles Act, 1939 (Central Act 4 of 1939)- 	
	(i) when presented to a Regional Transport Authority or its Chairman or Secretary.	¹ [Ten rupees].
	(ii) when presented to the State Transport Authority or its Chairman or Secretary.	¹ [Fifteen rupees].
	(b) Application or petition presented to any Executive Officer under any Act for the time being in force for the conservancy or improvement of any place if the application or petition relates solely to such conservancy or improvement.	¹ [One rupee].
	 (c) Application or petition presented to any Board or Executive Officer for a copy or translation of any order passed by such Board or officer or of any other document on record in such office. (d) Application to a Forest Officer by a forest contractor for extension of the period of lease- 	¹ [One rupee].
	(i) if the value of the subject-matter of the lease is Rs.5,000 or less;	² [Ten rupees].
	(ii) if such value exceeds Rs. 5,000 for every Rs.1,000 or part thereof, in excess of Rs. 5,000.	² [Five rupees].
	(e) Application for attestation of private documents intended to be used outside India.	² [Five rupees].
	(f) Application for lapsed deposits presented after six months after the date on which the amount lapsed to the Government-	
	(i) when the amount or deposit does not exceed Rs. 50;	¹ [One rupee].
	(ii) when the amount or deposit exceeds Rs. 50 but does not exceed Rs. 1,000;	¹ [One rupee].
	(iii) when it exceed Rs. 1,000.	¹ [Two rupees]

¹ Substituted by section 2 of Rajasthan Act No. 26 of 1987, published in Rajasthan Gazette, Extraordinary, Part IV(A), dated 03-11-1987.

² Substituted by section 21 of Rajasthan Act No. 7 of 1987 (The Rajasthan Finance Act, 1987), published in Rajasthan Gazette, Extraordinary, Part IV(A), dated 01-04-1987.

1	2	3
	(g) Application or petition presented to the State	
	Government and not otherwise provided for-	
	 (i) which involves the exercise or non-exercise of power conferred by law or rule having the force of law; 	¹ [Two rupees]
	(ii) in other cases.	¹ [One rupee].
	(h) Application or petition presented to the Board of Revenue or Chief Executive Authority and not otherwise provided for-	
	(i) which involves the exercise or non-exercise of power conferred by law or rule having the force of law;	¹ [Two rupees]
	(ii) in other cases.	¹ [Two rupees]
	(i) Application or petition not falling under clause (g) or clause (h) and presented to a public officer or in a public office and not otherwise provided for-	
	 (i) which involves the exercise or non-exercise of power conferred by law or rule having the force of law; 	¹ [One rupee].
	(ii) in other cases.	¹ [One rupee].
1.	(a) Application or petition presented to any Court for a copy or translation of any judgment, decree or any proceeding of or order passed by such Court or of any other document on record in such Court.	¹ [One rupee].
	(b) Application or petition presented to any Civil Court other than a principal Civil Court of original jurisdiction or to any Court of Small Causes constituted under the Rajasthan Small Causes Courts Ordinance, 1950 (Rajasthan Ordinance 8 of 1950), in relation to any suit or case in which the amount or value of the subject-matter is less than Rs. 50.	¹ [One rupee].
	(c) Application to any Court that records may be called from another court, when the Court grants the application is of opinion that the transmission of such records involves the use of the post.	¹ [One rupee] in addition to the fee leviable on the application.
	(d) Application or petition presented to a Court for determination of the amount of compensation to be paid by a landlord to his tenant.	¹ [One rupee]
	 (e) A written complaint or charge of any offence other than an offence for which a police officer may, under the Code of Criminal Procedure, arrest without warrant and presented to any Criminal Court and an oral complaint of any such offence reduced to writing under the Code of Criminal Procedure, 1898 (Central Act 5 of 1898). 	¹ [One rupee]

¹ Substituted by section 2 of Rajasthan Act No. 26 of 1987, published in Rajasthan Gazette, Extraordinary, Part IV(A), dated 03-11-1987.

1	2	3
	(f) Application or petition presented to any Court, or to	¹ [One rupee]
	any Magistrate in his executive capacity and not	
	otherwise provided for.	
	(g) Application for arrest or attachment before judgment	
	or for temporary injunction-	
	(i) when presented to a Civil Court other than the	¹ [One rupee]
	High Court in relation to any suit or proceeding;	
	(ii) when presented to the High Court.	¹ [Five rupees]
	(h) Application or petition under section 47 and Order	
	XXI, Rules 58 and 90 of the Code of Civil Procedure,	
	1908 (Central Act 5 of 1908)-	
	(i) when filed in a Court subordinate to the High	¹ [One rupee]
	Court.	
	(ii) when filed in the High Court.	¹ [Five rupees]
	(i) Application or petition under sections 34, 72, 73 and	¹ [Five rupees]
	74 of the Indian Trusts Act, 1882 (Central Act 2 of	
	1882).	
	(j) (i) Application for probate or letters of administration	Twenty-five rupe
	to have effect throughout India;	
	(ii) Application for probate or letters of administration	
	not falling under clause (i)-	
	(1) if the value of the estate does not exceed Rs.	² [One rupees]
	1,000;	
	(2) if the value exceeds Rs. 1,000;	Five rupees:
		Provided that if a
		caveat is entered
		and the application
		is registered as a
		suit, one-half the
		scale of fee
		prescribed in
		Article 1 of
		Schedule I the
		market value on
		the estate less the
		fee already paid
		the application
		shall be levied.
		shuff be review.

¹ Substituted by section 2 of Rajasthan Act No. 26 of 1987, published in Rajasthan Gazette, Extraordinary,

<sup>Part IV(A), dated 03-11-1987.
Substituted by section 6 of Rajasthan Act No. 5 of 1977 (The Rajasthan Finance Act, 1977), published in Rajasthan Gazette, Extraordinary, Part IV(A), dated 19-08-1977.</sup>

1	2	3
	(k) Original petitions not otherwise provided for when	
	filed in-	
	(i) a court subordinate to the High Court;	¹ [Two rupees].
	(ii) the High Court.	¹ [Two rupees].
	(1) Application to set aside an award under the Arbitration	
	Act, 1940 (Central Act 10 of 1940)-	
	 if the value of the subject-matter of the award does not exceed Rs. 5,000; 	Twenty-five rupees
	(2) if such value exceeds Rs. 5,000 but does not exceed Rs. 10,000;	One hundred rupees
	(3) if such value exceeds Rs. 10,000.	Two hundred and fifty rupees
	(m) Application under section 14 or section 20 of the	
	Arbitration Act, 1940 (Central Act 10 of 1940) for a	
	direction for filing an award or for an order for filing	
	an agreement and application for enforcing foreign	
	awards-	T : 6
	(1) if the value of the subject-matter of the award	Fifteen rupees
	does not exceed Rs. 5,000; (2) if such value exceeds Rs. 5,000 but does not	One hundred
	exceed Rs. 10,000;	rupees
	(3) if such value exceeds Rs. 10,000.	Two hundred
		rupees
	(n) Petition to the High Court for the admission of an	Twenty rupees
	advocate or vakil.	
	(o) Application presented to the High Court under section	Fifty rupees
	24 of the Press (Objectionable Matter) Act, 1951	
	(Central Act 56 of 1951).	
	(p) Revision petition presented to the High Court under	
	section 115 of the Code of Civil Procedure, 1908	
	(Central Act 5 of 1908), under section 23 of the	
	Rajasthan Small Causes Courts Ordinance, 1950	
	(Rajasthan Ordinance 8 of 1950) or under the	
	provisions of any other Act, arising out of a suit or	
	proceeding-	
	(i) if the value of the suit or proceeding to which the	¹ [Five rupees]
	order sought to be revised relates does not exceed Rs. 1,000;	
	(ii) if such value exceeds Rs. 1,000.	¹ [Ten rupees].
	(q) Petition under sections 391, 439 and 522 of the Indian	One hundred
	Companies Act, 1956 (Central Act 1 of 1956) in	rupees
	connection with the winding up of a company.	

¹ Substituted by section 2 of Rajasthan Act No. 26 of 1987, published in Rajasthan Gazette, Extraordinary, Part IV(A), dated 03-11-1987.

1	2	3
	(r) Petition to the High Court under Article 226 of the	¹ [Twenty five
	Constitution for a writ other than the writ of Habeas	rupees]
	Corpus or a petition under Article 227 of the	
	Constitution. (s) Application or petition presented to the High Court	¹ [Two rupees]
	and not otherwise specifically provided for.	[1wo Tupees]
	(t) Election petition questioning the election of person in	
	respect of the office of-	
	(i) Member of any local authority;	² [Fifty rupees]
	(ii) Chairman or Vice-Chairman of Municipal Board	² [One hundred
	or Sarpanch or Up-Sarpanch of a Village	rupees]
	Panchayat or Chairman of a Naya Panchayat;	² (T) 1 1
	(iii) Pradhan or Up-pradhan of a Panchayat Samiti or Pramukh or Up-Pramukh of a Zila Parishad or	² [Two hundred
	President or Vice-President of a Municipal	fifty rupees]
	Council.	
12.	Application for leave to sue as a pauper.	One rupee
13.	Application for leave to appeal as a pauper-	-
	(i) when presented to a Court subordinate to the High	One rupee
	Court;	_
	(ii) when presented to the High Court.	Two rupees
14.	Bail bond or other instrument of obligation given in	³ [One rupee]
	pursuance of an order made by a Court of Magistrate under any section of the Code of Criminal Procedure,	
	1898 (Central Act 5 of 1898) or the Code of Civil	
	Procedure, 1908 (Central Act 5 of 1908) and not	
	otherwise provided for in this Act.	
15.	Every copy of power of attorney when filed in any suit or	³ [One rupee]
	proceeding.	
16.	Mukhtarnama or Vakalatnama when presented for the	
	conduct of any one case-	
	(a) to any Civil or Criminal Court other than a High Court or to any Revenue Court, or to any collector or	¹ [One rupee]
	Magistrate, or other executive officer except such as	
	are mentioned in clauses (b) and (c) of this Article.	
	(b) to a Commissioner of Revenue, Circuit or Customs or	¹ [One rupee]
	to any officer charged with the executive	_
	administration of a Division, not being the Chief	
	Revenue or Executive Authority.	1 [T
	(c) to a High Court, Chief Commissioner, Board of Revenue, or other Chief Controlling Revenue or	¹ [Two rupees]

¹ Substituted by section 2 of Rajasthan Act No. 26 of 1987, published in Rajasthan Gazette, Extraordinary, Part IV(A), dated 03-11-1987.

² Substituted by section 21 of Rajasthan Act No. 7 of 1987 (The Rajasthan Finance Act, 1987), published in Rajasthan Gazette, Extraordinary, Part IV(A), dated 01-04-1987.

³ Substituted by section 6 of Rajasthan Act No. 5 of 1977 (The Rajasthan Finance Act, 1977), published in Rajasthan Gazette, Extraordinary, Part IV(A), dated 19-08-1977.

		[
1	2	3
17.	Agreement in writing stating a question for the opinion of the Court under the Code of Civil Procedure, 1908 (Central Act 5 of 1908)-	
	(i) in a case where the value of the subject- matter does not exceed Rs. 5,000	Fifteen rupees.
	(ii) in any other case.	One hundred rupees.
18.	Caveat.	¹ [Ten rupees.]